

**HIGH COURT OF JAMMU AND KASHMIR**  
(Office of the Registrar General at Srinagar)

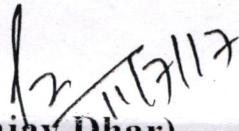
**CIRCULAR**

No: 56

Date: 11/07/2017

Registrar Judicial High Court of J&K  
Jammu/Srinagar shall, with the help of Law Assistants, identify the cases that may have been rendered infructuous and ineffective by efflux of time, and list the same before the Court on priority basis. Further they shall identify the petitions where common question of law is involved, and list the same before the Court in a bunch.

By order

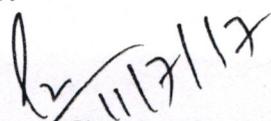
  
(Sanjay Dhar)  
Registrar General

No: 9869-84/ST

Date: 11/07/2017

Copy of the above forwarded to:

1. Pr. Secretary to Hon'ble the Chief Justice, High Court of J&K, for information of His Lordship.
2. Registrar Vigilance, High Court of J&K, Jammu, for information.
3. Registrar Judicial, High Court of J&K, Jammu/Srinagar.  
.....for information and necessary compliance.
4. Secretary to Hon'ble Mr. Justice \_\_\_\_\_  
.....for information of His Lordship.
- ✓ 5. I/C NIC for uploading on High Court Website.

  
Registrar General